

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 72 of 2019

IN THE MATTER OF:

S.S. Natural Resources Pvt. Ltd. ...Appellant

Vs.

Orissa Metaliks Pvt. Ltd. & Ors. ...Respondents

Present: For Appellant: - Ms. Pratiksha Sharma, Mr. Aditya Shukla, Mr. Saikat Sarkar, Mr. Ankit Acharya, Advocates.

For Respondents: - Mr. Santanu Ghosh, Mr. Nitish Massey, Mr. Abhishek Grover, Mr. Saquib Arbab, Advocates for R-1.

Mr. Sanyam Saxena, Advocate for RP.

Company Appeal (AT) (Insolvency) Nos. 534 & 585 of 2018

IN THE MATTER OF:

Mr. Kshitiz Chhawchharia ...Appellant

Vs.

S.S. Natural Resources Pvt. Ltd. & Anr. ...Respondents

Present: For Appellant:- Mr. Sanyam Saxena, Advocate for RP.

For Respondents: - Ms. Pratiksha Sharma, Mr. Aditya Shukla, Mr. Saikat Sarkar, Mr. Ankit Acharya, Advocates for R-1.

Ms. Smriti Churiwal, Advocate for R-2 (COC).

Mr. Abhishek Grover, Mr. Santanu Ghosh, Mr. Saquib Arbab and Mr. Nitish Massey, Advocates.

Contd/-.....

O R D E R

29.03.2019— Learned counsel appearing on behalf of the Appellant(s) submits that one of the 'Resolution Plan' has been approved by the 'Committee of Creditors' and the same has been placed before the Adjudicating Authority (National Company Law Tribunal) for approval.

In this circumstances, we dispose of these appeals with direction to the Adjudicating Authority to pass appropriate order in terms of Section 31 of the 'I&B Code' and, in accordance with law, preferable within two weeks.

Both the appeals stand disposed of with aforesaid observations and directions. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

Ar/g